

by RBI to all its offices cautioning them to take appropriate steps against such fraudulent tampering of clearing instruments.

Loan to SSIs

4499. SHRI S. GANGA REDDY:

Will the Minister of FINANCE be pleased to state:

(a) the number of loan applications received from small scale industries by the public sector banks in Andhra Pradesh during the last three years and the amount sanctioned thereof;

(b) whether the above banks have provided loans to the applicants/small scale industries in time to avoid sickness in the industry;

(c) if not, the reasons therefor; and

(d) the action proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). The information is being collected and will be laid on the Table of the House to the extent available.

Reward to Departmental Officers

*4500. SHRI RAMASHRAY
PRASAD SINGH:
SHRI KRISHAN DUTT
SULTANPURI:

Will the Minister of FINANCE be pleased to state:

(A) whether the Collector of Central Excise, New Delhi had sanctioned rewards during 1991 to the departmental officers;

(b) if so, the details thereof and the reasons for not disbursing the reward to the officers even after the required vigilance clearance in this regard;

(c) whether the Government propose to initiate action against the officials for delaying the disbursement of rewards; and

(d) the time by which the reward amount alongwith the interest on late payment is likely to be made to the officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (d). Information is being collected and will be laid on the Table of the House.

Banking System

4501. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether a study sponsored by the Reserve Bank of India (RBI) on the banking system has held that the quality of fiscal adjustment is not sufficient for ensuring success of reforms in this sector;

(b) if so, the details thereof; and the other important recommendations made in this report on the restructuring of the financial sector so far as the role of RBI is concerned; and

(c) the steps proposed to be taken by the Reserve Bank of India in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). The Reserve Bank of India (RBI) have reported that they have not sponsored any such study. However, Finance Ministry had invited Shri D. Khatkhate to submit a report which is currently under examination.

Unit Scheme, 1964

4502. SHRI SULTAN SALAHUDDIN OWAISI: Will the Minister of FINANCE be pleased to state:

(a) whether the Unit Trust of India has decided to stop sale of its US-64 to banks and non-banking financial companies;

(b) if so, the reasons therefor and the benefits likely to be accrued therefrom; and

(c) the value of US-64 already purchased by banks and non-banking financial companies in July and till date in August, 1994?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). The Unit Trust of India (UTI) has reported that it has taken a conscious decision to discontinue sale of units under the Unit Scheme, 1964 in a phased manner by August 16, 1994 to the corporate sector, including manufacturing companies, banks and financial institutions. This decision has been taken to prevent the corporate sector from parking surplus funds for short terms gains in the scheme, resulting in the dilution of the Net Asset Value of the scheme to the disadvantage of small investors.

(c) During the month of July, 1994 the face value of units sold to the corporate sector amounted to Rs. 3005 crores out of the total sales of Rs. 3319 crores. Sales in the month of August, 1994 (upto 16th August) to the corporate sector amounted to Rs. 112 crores, out of a total of Rs. 300 crores.

Tax on Hospitals

4503. SHRI SHIV SHARAN VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received request from forum of hospitals for recognition of hospitals as an industry and rationalisation of tax structure that would enable the hospitals to provide health care of international standards; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a). No, Sir.

(b) Does not arise.

Vijaya Bank

4504. SHRI P. KUMARASAMY: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India had conducted a detailed scrutiny of Vijaya Bank in 1990;

(b) if so, the outcome thereof; and

(c) the action taken thereon?